

C. A. T. Bench, JAIPUR

Date of Order

Orders

22/9/91

14-9-91

None present for the applicant.

Sufficient time has been granted to the applicant for removing defects but the same have not been removed as yet. The application is fit to be declined for registration under Rule 5 X(4) of the C.A.T. Procedure Rules 1987.

Let the case be placed before the court for appropriate order on 24-9-91


DEPUTY REGISTRAR
Central Admin. Tribunal
Jaipur Bench, JAIPUR.

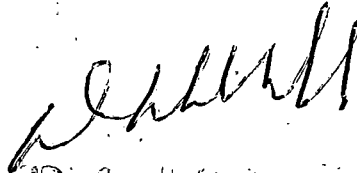
24.9.92

None present on behalf of the parties

Defect No. 2 and 4 not removed
12/10

Name of the Counsel who was representing for the respondents in OA should be shown in the cause list. Put up on 13.10.92 for direction. In the meantime the applicant is allowed to remove the defects within 2 weeks.


(B. B. Mahajan)
Member (Adm.)

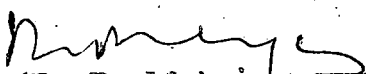

(D. L. Mehta)
Vice-Chairman

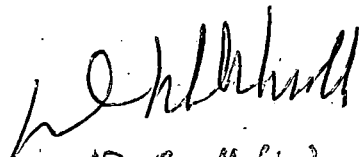
On 8/10
to Mr
S. K. Jain
vide
5/11/92
dt 12/10-10/92
23-1-92

13-10-92

Mr. S. K. Jain - Counsel for the applicant.

The learned Counsel for the applicant does not wish to press the case. Need not be registered.


(B. B. Mahajan)
Member (Adm.)


(D. L. Mehta)
Vice-Chairman